

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1367/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
 MEMBER (J)

SHRI V. NALLASENAPATHY
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
 THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017

NAME OF THE PARTIES: Dalmia Cement Ltd.
 V/s.
 Hiranandani palace Gardens

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	S. SRINIVASAN	PCS Rep: Petitioner	

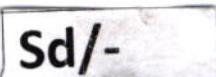
ORDER

CP No.1367/I&BP/NCLT/MB/MAH/2017

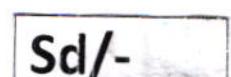
At request of the professional appearing on behalf of the petitioner, list this matter on 1.2.2018 for filing affidavit of proof of service.

The professional further states that they are going to change the IRP, since the present IRP named in the Petition is not willing to continue, accordingly, he is directed to serve upon the Corporate Debtor about change of IRP and also serve notice upon corporate debtor in respect of next date of hearing and file proof of service on next date of hearing.

List this matter on 1.2.2018.



V. NALLASENAPATHY
 Member(Technical)



M. K. SHRAWAT
 Member (Judicial)